

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:4893
ANSWERED ON:23.04.2015
NYAY PANCHAYAT BILL
Bohara Shri Ramcharan

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government proposes to introduce a Nyay Panchayat Bill;
- (b) if so, the details and salient features thereof;
- (c) the present status of said bill; and
- (e) the manner in which said bill is going to secure interest of rural people?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI NIHAL CHAND)

(a) to (e) : Ministry of Panchayati Raj had prepared a Draft Nyaya Panchayat Bill to provide for the establishment of Nyaya Panchayats, at the level of every Gram Panchayat or a cluster of Gram Panchayats, for providing a system of fair and speedy justice, both civil and criminal, to the citizens at their doorsteps. After taking into consideration the comments received from the concerned Central Ministries/ Departments and the States/UTs, the draft Nyaya Panchayat Bill was forwarded to the Ministry of Law and Justice for their inputs. However, the Ministry of Law and Justice has raised a number of points including the basic question of Constitutional validity of bringing in the proposed legislation, etc. Detailed comments of this Ministry on the points raised by the Ministry of Law and Justice have been furnished to that Ministry. Further steps for introduction of the said Bill in Parliament will be taken after being cleared by the Ministry of Law and Justice. Establishment of Nyay Panchayats will lead to speedier access to justice to the rural people at a reduced cost and at the same time reduce the burden on the judiciary.